

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**MUMBAI BENCH, MUMBAI**

**ORIGINAL APPLICATION No.419/2019**

**Date of Decision: 17<sup>th</sup> July, 2019**

**CORAM: Dr. BHAGWAN SAHAI, MEMBER (A)**  
**RAVINDER KAUR, MEMBER (J)**

Jayesh M. Dhodi  
an adult, Indian Inhabitant,  
aged about 31 years,  
presently residing at  
House No.503, Post Anli,  
Mandir Falia, Silvassa,  
U.T. Of Dadra and Nagar  
Haveli - 396 239. .... **Applicant**

*( By Advocate Shri Vijayprakash Kadav )*

**VERSUS**

1. Union of India,  
Through the Administrator  
Union Territory of Dadra &  
Nagar Haveli, having office  
at Secretariat, Silvassa  
Dadra and Nagar Haveli - 396 230.
2. Development Commissioner,  
Having office at Secretariat  
Silvassa, Union Territory of  
Dadra and Nagar Haveli - 396 230.
3. Deputy Director (Transport),  
Having office at Transport Bhavan  
Athal, Silvassa, Union Territory of  
Dadra and Nagar Haveli - 396 230.
4. Mr. Kavaljitsinh Balwant Chauhan  
Motor Vehicle Inspector, RTO,  
Silvassa, Union Territory of  
Dadra and Nagar Haveli  
And also residing at Plot No.228/5  
Vrindavan Park Hospital, Near Nirmal  
Jain Bungalow,  
Silvassa - 396 230. .... **Respondents**

ORDER (ORAL)

Per: Ravinder Kaur, Member (J)

When the case is called out for Admission, we have heard Shri Vijayprakash Yadav, learned counsel for the applicant.

2. At this stage, learned counsel for the applicant seeks permission to withdraw the OA with liberty to file a better OA. Prayer is granted.

3. The Original Application is accordingly dismissed as withdrawn with liberty to file afresh OA within a period of two weeks. No order as to costs.

(Ravinder Kaur)  
Member (J)

(Dr. Bhagwan Sahai)  
Member (A)

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JD  
22/7/19